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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 566/2023**

DAMYANTI

.....Plaintiff

Through: Mr. Aakash Sehrawat, Adv.

versus

SUKHBIR SEHRAWAT & ORS.

.....Defendant

Through: Mr. Karan, Adv. for D-1.

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. DEVENDER

KUMAR GARG (DHJS)

ORDER

13.02.2024

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Proceedings are being conducted through hybrid mode.

I.A. No. 3336/2024 (by defendant no.1 u/O VIII Rule 1 r/w Section 151 of CPC seeking condonation of delay of 44 days in filing written statement)

1. The matter is taken up today on filing of captioned IA.
2. It is submitted that the matter is coming up for hearing before the undersigned on 22.04.2024 and before Hon'ble Court on 11.07.2024.
3. Ld. Counsel for plaintiff accepts notice of the captioned IA and seeks time to file reply to the same. Let the reply be filed within four weeks and rejoinder thereto be filed within three weeks thereafter.
4. Re-notify the captioned IA for completion of pleadings and further proceedings on the date already fixed i.e. **22nd April, 2024.**

DEVENDER KUMAR GARG (DHJS)

JOINT REGISTRAR (JUDICIAL)

FEBRUARY 13, 2024/v

[Click here to check corrigendum, if any](#)